

HIGH COURT OF TRIPURA

AGARTALA

F.6(2)-HC/96/VOL-IV/2018/.....8803-809

Dated, Agartala, the 21st May, 2019

NOTICE INVITING TENDER

(a) Fresh Sealed Quotations are invited from reputed and experienced Service Provider/Firms/Contractor for Comprehensive Annual Maintenance Contract (AMC) of 1(one) No of Online 9 KVA UPS [Make: Orion] for minimum one year as per terms & conditions mentioned below:

and

(b) Sealed Tenders/Quotations are invited from the Authorized Distributors/Dealers/Suppliers of reputed brands for Supply/ replacement, Testing and complete Installation of 30 (thirty) nos. of 12 Volt/ 42 ah SMF Batteries under buyback offer for Online 9 KVA UPS [Make: Orion] as per terms & conditions mentioned below:

1. Quotationer should mention the name of the tender on the sealed envelope as-
 - (a) **“Comprehensive Annual Maintenance Contract (AMC) of 1(one) No of Online 9 KVA UPS [Make: Orion] and Supply, Testing and complete Installation of 30 (thirty) nos. of 12 Volt/ 42 ah SMF Battery”** for AMC of the UPS with supply of 30 Batteries or
 - (b) **Comprehensive Annual Maintenance Contract (AMC) of 1(one) No of Online 9 KVA UPS [Make: Orion] for AMC of the UPS only or**
 - (c) **Supply, Testing and complete Installation of 30 (thirty) nos. of 12 Volt/ 42 ah SMF Battery for supply of 30 Batteries only.**
2. AMC (Annual Maintenance Contract) rate and cost of Batteries should be quoted inclusive of all Taxes viz., GST etc. for Tripura;
3. **Period of Contract:** The contract is valid for one year from the date of signing of final contract. This may be renewed after completion of one year subject to satisfaction of the authority i.e. High Court of Tripura.
4. **Replacement of Parts:** Any spare parts should be inclusive under the AMC cost for maintenance of the 9 KVA UPS [Make: Orion]. Cost of consumables items such as H.R.C fuses, super fuses etc. and worn out parts and broken parts and other replaceable parts shall be borne fully by the contractor. In the event of any damage in any part/equipment of the UPS, the same will be replaced by the vender at his own cost and UPS will be kept in fully operational state all times during the contract period.
5. **Quality of Spares:** The replacement of parts, if required, must be replaced with new, equivalent or higher one.
6. **Preventive Maintenance:** Periodical preventive maintenance will be made once in every two months by the firm.
7. **Additional Charges:** The AMC cost should be inclusive of all (travelling cost of service engineer, transportation cost etc.), if any. No charge for rendering service will be borne by the High Court.
8. **Statutory Levies:** The AMC cost includes all statutory levies, if any, charged by the State or Central Govt. for rendering this type of service.
9. **Working Hours:** The maintenance work shall normally be done during working hours, however, in case of emergency maintenance may be done beyond office hours and even on holidays. In such case, prior arrangement through proper communication should be worked out by the servicing agencies.
10. **Reporting Authority:** Service Engineer will only be allowed to handle the respective equipments with the permission of the Section in-Charge.

11. **Response Time:** Normal response time for repair is 24-hours from the actual time of reporting the problem to the Vendor of AMC, failing which, strict action would be initiated as per the Response Time Table given below:

Response Time Table

	Period	Penalty
Response Time	Above 24 Hours & below 48 hours	Warning but no penalty.
	Above 48 Hours & below 96 hours	A penalty of 1% of the contract amount per system.
	Above 96 hours	A penalty of 2% of the contract amount per system.

12. **Type of Battery:** 12 Volt/ 42 AH SMF battery (preferable make by : Exide, Amron, , Rocket, etc)
13. **Quantity of Battery:** 30(thirty) Numbers. Quote separately for buyback offer of old batteries [30(thirty Nos.)]
14. The bidder of Batteries should be **Original Equipment Manufacturer (OEM) or its authorized representative.**
- In the case of System Integrator or authorized representative of OEM, credentials (financial turnover for last financial year & experience of bidder only will be considered for evaluating eligibility criteria. Attached appropriate document of financial turnover & experience of the last financial year's.*
- In case of authorized representative, current authorization from OEM authorizing the bidder as its authorized representative shall be submitted.*
- In case of OEM, Proof of being Original Equipment Manufacturer (OEM) shall be submitted.*
15. **Warranty:** Warranty of the batteries must be for minimum 3(three) years' onsite warranty. Warranty beyond 3(three) years, at the same cost, will be given preference;
16. The bidder of Battery should have valid PAN/VAT/Sales Tax/Service Tax registration. Please mention your GST Registration No. in the offer.
17. TDS/TCS, if applicable, will be deducted as per applicable statutory norms prescribed by the Govt.
18. **Non-Refundable Document Fees:** Quotationer for Battery will submit a non-refundable Demand Draft of ₹ 500/- (Rupees five hundred only) from a nationalized/ scheduled bank, valid for minimum 180 days, drawn in favour of "**Registrar (Admn. P & M), High Court of Tripura**", payable at Agartala with their Quotation paper. The date of the draft submitted for the same should not be earlier than the date of issue of this Notice Inviting Tender (NIT).
19. The Delivery period of Battery should not be more than 15 days from the issuing date of P.O. If you cannot supply within this period please do not submit your offer.
20. **Court of Law:** Disagreement if any, arising out of the contract shall be settled by either of the parties in a Court of law within the jurisdiction of the High Court of Tripura.
21. **Final Authority:** The final authority regarding payments, any dispute in AMC, purchase of batteries, etc. will be settled by the Head of the Organization who is offering the AMC.
22. The Quotationer, Along with the quotation, shall annex a copy of the letter of the company showing that he is the authorized Service provider / firm / Supplier / Contractor of that Company.
23. The last date of submission of Quotation is **11th June, 2019 within 01:30 P.M.**
24. The said Tender/Quotation shall be opened in the Chamber of the Registrar (Admn., P&M) on **12th June, 2019 at 11:00 A.M.** in presence of the Quotationers who may desire to be present.

25. The date of opening of the quotations may, however, be changed, if required at the discretion of the Authority within intimation to the Quotationer.
26. The High Court reserves the right to accept or reject any quotation including the lowest one without assigning any reason therefor.

27. **Specification of 9KVA Online UPS and current status for AMC:**

Item Description	Quantity	Purchase Cost	Status of Hardware
Orion make 9 KVA PWM IGBT based on-line UPS system. Model: Astra	1	Rs. 2,22,000/-	OK. Working Condition. (Battery panel require to be replaced)
Total:	1	Rs.2,22,000/-	

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(S. Chakraborty)
I/C Registrar(Admn. P&M)

COPY TO:

1. Dy. Registrar (Judl.)-Cum- CPC, High Court of Tripura;
2. The Secretary attached with the Registrar General, High Court of Tripura;
3. System Analyst, High Court of Tripura, Agartala with a request to upload the Notice Inviting Quotation in the web site of the High Court of Tripura, Agartala;
4. Superintendent, Store Section;
5. Superintendent, Accounts Section;
6. NOTICE BOARD, High Court of Tripura, Agartala, Tripura; and
7. ORDER FILE.

Chakraborty 21.5.17
I/C Registrar(Admn. P&M)